## CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

Original Application No. 1151 of 2017 Date of order: 23-01-2018

## Between:

I.Amarnath S/o I.Bhavani, aged 40 years,
Occ: Junior Clerk (Group 'Ç'),
O/o The Principal Chief Commercial Manager,
South Central Railway, Rail Nilayam, Secunderabad. ....Applicant

AND

- 1. Union of India Rep by The General Manager, Rail Nilayam, 3<sup>rd</sup> Floor, South Central Railway, Secunderabad.
- The Principal Chief Commercial Manager, South Central Railway, 1<sup>st</sup> Floor, Rail Nilayam, Secunderabad.
- 3. The Divisional Railway Manager (P), South Central Railway, Nanded Division, Nanded, Maharashtra State.

...Respondents

Counsel for the Applicant : Mr KRKV Prasad

Counsel for the Respondents : Mr S M Patnaik, SC for Rlys

## CORAM:

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

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Heard Mr K.R.K.V.Prasad, learned counsel for the applicant and Mr S.M.Patnaik, learned standing Counsel for Respondent Railways.

2. This OA is filed by the applicant challenging his transfer from Secunderabad Division to Nanded Division. This Court by an order dated 22.12.2017 directed the Respondents to reconsider the transfer. In

pursuance thereof, the Respondents cancelled the Transfer Order vide Office Order dated 02.01.2018.

- 3. In view of the order passed by the Respondents cancelling the Transfer Order, no cause of action subsists in the Original Application.
- 4. Accordingly the Original Application is dismissed as infructuous. No order as to costs.

(MINNIE MATHEW)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated: 23<sup>rd</sup> January, 2018. Dictated in Open Court.

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